

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 07

IA 522/2024 IN C.P. (IB)/1025(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

MAHAVIR ENTERPRISE

VS

SHEKHAR MENNON

Section 95(1) & 60(2) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 522/2024

Resolution Professional's Report under Section 95 is taken on record. The Resolution Professional is directed to serve the copy of the Report to the Financial Creditor as well as Personal Guarantor, if not served earlier. The Personal Guarantor shall file reply, if they wish to, within two (2) weeks from the date of service of the Report. List this matter on Board on **07.03.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh